

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Review Petition No.6/95  
in  
Original Application No.660/93

Keshav Shankar Joshi .. Review Petitioner

-versus-

Union of India & Ors. .. Respondents

Coram: Hon'ble Shri M.R.Kolhatkar,  
Member(A)

Tribunal's order on review Petition  
by circulation

Date: 12-1-95

(Per M.R.Kolhatkar, Member(A))

In this review petition the original applicant <sup>has</sup> sought review of the judgment on several grounds. So far as the grounds (a),(b),(c) & (g) are concerned they are in the nature of grounds for appeal and do not fall within the scope of review jurisdiction of C.A.T. In this connection we refer to the observations of Hon'ble Supreme Court in the recent judgment in Smt. Mira Bhanja vs. Smt.Nirmalakumari Chaudhari, JT 1994(7)SC 536 which has dealt with the restricted scope of the review jurisdiction. In our view these grounds do not make out a case for review. So far as ground at (d) and (e) are concerned they attributes certain errors to the Tribunal. In our view these allegations are entirely baseless.

2. In the result we consider that no grounds for review of our judgment have been made and the review petition is liable

16

-: 2 :-

to be rejected, which we accordingly  
reject with no order as to costs.

R M

M.R. Kolhatkar  
(M.R. KOLHATKAR)  
Member (A)